

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SHRI GEORGE GEORGE K., JUDICIAL MEMBER

ITA Nos.2548 & 2549/Bang/2019
Assessment years : 2016-17 & 2017-18

Mrs. Lakshmi Naricombu Rao, Door No.13-4/3, “Annapoorna”, Near Sadhashiva Temple, Surathkal, Mangalore – 575 014. PAN: AVHPR 6162L	Vs.	The Income Tax Officer, Ward 1(1), Mangalore.
APPELLANT		RESPONDENT

Appellant by	:	None
Respondent by	:	Shri A. Srinivas Rao, CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	07.10.2021
Date of Pronouncement	:	07.10.2021

ORDER

Per Chandra Poojari, Accountant Member

These appeals are directed against the separated orders of the CIT(Appeals), Mangaluru, both dated 30.10.2019, for the assessment years 2016-17 & 2017-18.

2. None appeared at the time of hearing of the appeals. However, we find that the Id. counsel for the assessee has filed a memo dated 03.09.2021 for withdrawal of the appeals on the ground that the assessee has opted for Vivad Se Vishwas Scheme Act (VSVS), 2020 by filing the necessary applications and Form 3 by the designated authority is also received. Accordingly, the appeals are dismissed as withdrawn.

3. In the result, the appeals are dismissed as withdrawn.

Pronounced in the open court on this 7th day of October, 2021.

Sd/-
(GEORGE GEORGE K.)
JUDICIAL MEMBER

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 7th day of October, 2021.

/Desai S Murthy/

Copy to:

1. Appellant 2. Respondent 3. CIT 4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.